

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT No. I**

**APPLICATION No. ST/Misc/85907/2018
APPEAL No. ST/85590/2014**

(Arising out of Order-in-Appeal No.
NGP/EXCUS/000/APPL/887/13-14 dated 18.10.2013 passed by
Commissioner of Central Excise (Appeals), Nagpur)

Commissioner of Central Excise, Nagpur

Appellant

Vs.

Bridge & Road Constructions

Respondent

Appearance:

Shri Dilip Shinde, Assistant Commissioner (AR), for appellant
None for respondent

CORAM:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

Date of Hearing: 15.03.2019

Date of Decision: 15.03.2019

ORDER No. **A/85506/2019**

Per: S.K. Mohanty

Heard learned AR for Revenue. None appeared for
the respondent.

2. Revenue has filed a miscellaneous application for
withdrawal of appeal under litigation policy. On perusal
of the case records, we find that the amount in dispute
is only Rs.17,07,097/-. Accordingly, as per the
instructions of CBEC issued from F.No.

390/Misc./116/2017-JC dated 11.7.2018, the appeal cannot be pursued under the litigation policy. Therefore, the appeal filed by Revenue is dismissed. The miscellaneous application is also disposed of.

(Pronounced in court)

(Sanjiv Srivastava)
Member (Technical)

(S.K. Mohanty)
Member (Judicial)

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